



2026:AHC:5239

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5277 of 2025

Jairam @ Jayram

.....Petitioner(s)

Versus

State Of U.P And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.

2. This writ petition has been filed, inter alia, seeking the following reliefs:

"I. Issue a writ order or direction in the nature of mandamus directa writ, order or direction in the nature of Mandamus commanding and directing to the respondent no. 2 and 3 to compliance to the order dated 24.11.1992 passed by the respondent no.3 to be prepared C.H. Form-11 as well as C.H. Form-23, thereafter accordingly correct the C.H. Form-41 as well as C.H. Form-45, the name shall be mutated.

II. a writ, order or direction in the nature of Mandamus commanding and directing to the respondent no.2 to be prepared field book and records of right under section 10 of the U.P. C.H. Act, 1953."

2. It is submitted that the appeal under Section 11(1) of the U.P. Consolidation of Holdings Act is pending since 05.04.2023, despite the fact that opposite party in the appeal has already appeared and the case is ready for final adjudication.

3. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the aforesaid matter.

4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that Settlement Officer Consolidation (Additional), District Azamgarh (respondent No.2), before whom the aforementioned case is pending consideration, shall consider and decide the same, in accordance with law, expeditiously, preferably within a period of **six** months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6 . With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 8, 2026
Neetu